

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:302  
ANSWERED ON:23.11.2012  
UNREGISTERED AYURVEDA AND UNANI CLINICS  
Joshi Shri Pralhad Venkatesh

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government is aware that some of the Ayurveda, Homoeopathic and Unani clinics are run by people who do not possess proper qualification and documents;
- (b) if so, the number of such cases reported in the country during each of the last three years and the current year;
- (c) the action taken/proposed by the Government against the offenders during the said period;
- (d) whether the Government is taking any steps to curb the unregistered/ unauthentic ayurveda, homoeopathic and unani clinics; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (S. GANDHISELVAN)

(a) to (e) : "Public Health and Sanitation; Hospitals and Dispensaries" are the subjects included in the State list of 7th Schedule of the Constitution of India. Therefore, the action to curb the unregistered/unauthentic Ayurveda, homoeopathic and unani clinics lies within the purview of the respective State Authorities.